

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

32. C.P. (IB)/525(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: THE BANK OF BARODA LIMITED
VS

Mr. Kewalchand Umedlal Jain- Personal
Guarantor to two CD- M/s Datsun
Fashion Limited and M/s Rolson
Synthetics Private Limited

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. No representation on the part of the Financial Creditor. Ms. Rita Yadav, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. As a last chance. The Personal Guarantor is directed to file reply within one weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing, if fails to file reply, the right to file reply will be forfeited on the next date of hearing.
3. The Financial Creditor is directed to appear and argue on the next date of hearing, failing which the matter will be dismissed on account of non-prosecution.
4. At the request of the Counsel, the matter is adjourned to **16.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)